

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).
16003/2016

(Arising out of impugned final judgment and order dated 08/12/2015
in WA No. 3327/2006 passed by the High Court of Judicature at
Allahabad)

DR. CHANDRA MOHAN VARMA

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

I.A. 1/2016(with c/delay in refiling SLP)

Date : 05/09/2016 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UDAY UMESH LALIT
[IN CHAMBERS]

For Petitioner(s) Mr. M. Shoeb Alam,Adv.
Mr. Usswal Singh,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The delay in refiling the special leave petition is
condoned subject to the petitioner depositing a sum of
Rs.1,000/- (Rupees One Thousand Only) to the credit of
Supreme Court Legal Services Committee within three weeks
from today.

(SAPNA BISHT)
SR. P.A.

(SHAKTI PARKASH SHARMA)
COURT MASTER